

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

RAJYA SABHA
UNSTARRED QUESTION NO.2444
TO BE ANSWERED ON 13/03/2026

IMPLEMENTATION OF PMFBY IN HARYANA

2444 SMT. REKHA SHARMA:

Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

- (a) the progress made under Pradhan Mantri Fasal Bima Yojana (PMFBY) in Haryana;
- (b) the claims settled during the last three years, district-wise; and
- (c) the measures taken to ensure timely compensation?

ANSWER

MINISTER OF STATE FOR AGRICULTURE AND FARMERS WELFARE
(SHRI BHAGIRATH CHAUDHARY)

(a): State of Haryana has been implementing Pradhan Mantri Fasal Bima Yojana (PMFBY) since the inception of the scheme in 2016. As of 31.12.2025, 388.9 lakh Farmer Applications have been enrolled and total claim of Rs. 9,015.2 Crores have been paid to 82.8 lakh Farmer Applications under PMFBY cumulatively from 2016-17 to 2024-25.

(b): District-wise details of claims paid in Haryana under PMFBY during the last three years, i.e. from 2022-23 to 2024-25 (as on 31.12.2025) are given at **Annexure**.

(c): Government has taken various steps to strengthen implementation of this scheme, bring transparency and ensure timely settlement of claims :

- Government has undertaken development of **National Crop Insurance Portal (NCIP)** as a single source of data ensuring subsidy payment, co-ordination, transparency, dissemination of information and delivery of services including direct online enrollment of farmers, uploading/obtaining individual insured farmer's details for better monitoring and to ensure transfer of claim amount electronically to the individual farmer's Bank Account.
- In order to rigorously monitor claim disbursement process, a dedicated module namely '**Digicclaim Module**' has been operationalized for payment of claims from Kharif 2022 onwards. It involves integration of National Crop Insurance Portal (NCIP) with Public Finance Management System (PFMS) and accounting system of Insurance Companies to provide timely & transparent processing of all claims w.e.f. Kharif 2024, in case payment is not made timely by Insurance Company, penalty of 12% is auto-calculated and levied through NCIP.
- Delinking of Central Government share of premium subsidy from that of State Governments has been implemented so that farmers can get proportionate claims relating to the Central Government share.
- Opening of ESCROW Account by the State Government concerned for deposit of their premium share in advance as per provisions of the scheme has been made mandatory w.e.f. Kharif 2025 season.
- Also, towards leveraging technology in implementation of the scheme, various steps like capturing of yield data/Crop Cutting Experiments (CCEs) data through **CCE-Agri App** & uploading it on the NCIP, allowing insurance companies to witness the conduct of CCEs, integration of State land records with NCIP etc. have already been taken to improve timely settlement of the claims to farmers.
- Tranche based claim settlement has been initiated w.e.f. Rabi 2024-25.

**District-wise claims paid from 2022-23 to 2024-25 under PMFBY in Haryana
(as on 31.12.2025)**

District	Paid Claims (in Rs. Crore)
Ambala	3.99
Bhiwani	609.25
Charkhi Dadri	126.28
Faridabad	2.17
Fatehabad	274.52
Gurugram	13.87
Hisar	675.53
Jhajjar	37.01
Jind	123.08
Kaithal	3.87
Karnal	1.24
Kurukshetra	2.67
Mahendragarh	28.97
Nuh	150.07
Palwal	38.27
Panchkula	4.68
Panipat	1.59
Rewari	61.46
Rohtak	24.11
Sirsa	943.67
Sonapat	22.44
Yamunanagar	0.90
Total (Haryana)	3,149.63
